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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

**O. A. NO. 260/00 692 OF 2014**  
Cuttack this the 18<sup>th</sup> day of September, 2014

**CORAM**  
**HON'BLE MR. A.K. PATNAIK, MEMBER (J)**  
**HON'BLE MR. R.C.MISRA, MEMBER (A)**

.....  
Pravakar Swain,  
aged about 66 years,  
Son of Late Gunanidhi Swain,  
Resident of Vill/PO.- Dagarpada,  
PS- Tirtol, Dist- Jagatsinghpur, State- Odisha.

...Applicant

(Advocates: M/s. A.K.Swain, B. Parida )

VERSUS

Union of India Represented through

1. Secretary,  
Department of Posts,  
New Delhi-11001.
2. Chief Post Master General,  
PMG Building, Bhubaneswar,  
Dist- Khurda, Odisha.
3. Superintendent of Post Offices,  
South Division, Cuttack-1.
4. Inspector of Post Offices,  
Kujanga Sub-Division, Kujanga,  
Dist- Jagatsinghpur, Odisha.

... Respondents

(Advocate: Mr. P.R.J.Dash )

.....

**ORDER (ORAL)**

**A.K.PATNAIK, MEMBER (JUDL.):**

Heard Mr. A.K.Swain, Learned Counsel for the Applicant, and  
Mr. P.R.J.Dash, Ld. Addl. CGSC appearing for the Respondents, on whom

*Alley*

a copy of this O.A. has already been served, and perused the materials placed on record.

2. Applicant, who has retired w.e.f. 19.06.2013 while working as Branch Post Master of Dagarpada Post Office, has filed this O.A. under Section 19 of the Administrative Tribunals Act, 1985 seeking for a direction to Respondent No. 3 to take early decision to release the differential amount towards gratuity and service benefits. It has been submitted that although he has been relieved from the charges leveled against him and has retired since 19.06.2013, despite his repeated representation no heed has been paid for release of differential amount. Mr. Swain, Ld. Counsel for the applicant, submitted that till date no response has been communicated to the applicant on his last representation dated 20.01.2014 (Annexure-4) and his grievance may be redressed if a direction is issued to Respondent No. 3 to consider his pending representation within a stipulated period.

3. Mr. P.R.J.Dash, Ld. ACGSC, submits that he has no immediate instruction so far as the pendency of the representation is concerned.

4. Since the positive case of the applicant is that his representation is still pending with Respondent No. 3, at this stage, without entering into the merit of this case, we dispose of this O.A. by directing Respondent No.3 to consider the representation under Annexure-4, if the same is still pending with him, and communicate the decision thereof to the applicant within a period of 30 days from the date of receipt of a copy of this order. If after such consideration, the applicant is found to be entitled to the claim then

*[Signature]*

expeditious steps be taken within a further period of 30 days therefrom to release the amount to the applicant. No costs.

5. On the prayer made by Ld. Counsel for the applicant, copy of this order, along with paper book, be sent to Respondent No.3 by Speed Post at the cost of the applicant for which Mr. Routray undertakes to file the postal requisites by 22.09.2014.

  
(R.C.MISRA)  
MEMBER(Admn.)

  
(A.K.PATNAIK)  
MEMBER(Judl.)

RK